

NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO:II
SPECIAL BENCH (Video Conference)

CORAM: HON'BLE MADAN BHALCHANDRA GOSAVI – MEMBER JUDICIAL
HON'BLE VEERA BRAHMA RAO AREKAPUDI -MEMBER TECHNICAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 04.03.2021 AT 10:30 AM THROUGH VIDEO CONFERENCE

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| TRANSFER PETITION NO. | |
| COMPANY PETITION/APPLICATION NO. | IA No.170/2020 in CP(IB) No.264/7/HDB/2018 |
| NAME OF THE COMPANY | Jalpower Corporation Ltd |
| NAME OF THE PETITIONER(S) | Power Finance Corporation Ltd |
| NAME OF THE RESPONDENT(S) | Jalpower Corporation Ltd |
| UNDER SECTION | 7 of IBC |

Counsel for Petitioner(s):

| Name of the Counsel(s) | Designation | E-mail & Telephone No. | Signature |
|------------------------|-------------|------------------------|-----------|
| | | | |

Counsel for Respondent(s):

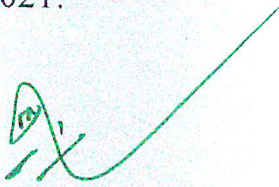
| Name of the Counsel(s) | Designation | E-mail & Telephone No. | Signature |
|------------------------|-------------|------------------------|-----------|
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ORDER

IA No.170/2020 is filed under section 66. R1 & R2 to R5 filed counter affidavit. Pleadings are completed in this matter.

Speaking to minutes for correction of typographical error. He heard senior counsel on this point invoking our jurisdiction rule under 154 of NCLT Rules the corrections is allowed. Order to be corrected and accordingly, speaking order to be uploaded. Matter stands adjourned to 25.03.2021.


MEMBER TECHNICAL


MEMBER JUDICIAL

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH, HYDERABAD**

IA No.171/2020

In CP (IB) No.264/7/HDB/2018

**Under section 30(6) of the IB Code, 2016 and
Section 31 of the IB Code, 2016, R/w. regulation 39 of the IBBI
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016.**

**In the matter of :-
M/s. Jalpower Corporation Limited**

Between:

**Mr. Amit Jain
(IBBI/IPA-001/IP-P01447/2018-2019/12196)
Resolution Professional of
M/s. Jalpower Corporation Limited.**

...Applicant/RP

Date of Corrigendum Order: 04.03.2021

**Coram: Shri. Madan B. Gosavi, Member Judicial
Shri. Veera Brahma Rao Arekapudi, Member Technical.**

Parties/Counsel Present:

For the Applicant/RP : Mr. Sanjay Kishore, PCS

Corrigendum Order

1. This Adjudicating Authority passed an Order in IA No.171/2020 in CP (IB) No.264/7/HDB/2018 on 24.12.2020. It is observed that a typographical error has crept in the Order at Page No.5 (w.r.t the "Payment to secured financial creditors" as approved by the CoC in the 17th CoC meeting, the amount is erroneously mentioned as INR 155.50 Crores instead of INR 155 Crores.
2. We have gone through the memo dated 13.01.2021 filed by the RP and it is observed that at Page No.5 of the Order i.e., in the table of amended reallocation of distribution of consideration offered under the NHPC Limited's resolution plan w.r.t the "Payment to secured financial creditors" as approved by the CoC in the 17th CoC meeting, the amount is erroneously mentioned as INR 155.50 Crores instead of INR 155 Crores (Sr.3 row 4).



3. Therefore, the following correction is made as shown below:
- a) Page No.5 of the Order i.e., in the table of amended reallocation of distribution of consideration offered under the NHPC Limited's resolution plan w.r.t the "Payment to secured financial creditors" as approved by the CoC in the 17th CoC meeting, the amount may be read as INR 155 Crores **instead of** INR 155.50 Crores (Sr.3 row 4)
4. Rest of the contents of the Order dated 24.12.2020 remain the same. This Corrigendum Order to be read along with the original Order.

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Veera Brahma Rao Arekapudi
Member Technical

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Madan B. Gosavi
Member Judicial